

SCHEDULE II

FORM G

PROOF OF CLAIM BY ANY OTHER STAKEHOLDER
(Under Regulation 20 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

CLAIM OF EMPLOYEES' PROVIDENT FUND ORGANISATION

Date 30.09.2022

To

Shri K. Suresh,
Liquidator of M/s Azimuth Software India Private Limited,
No 14, Muthu Street, 2nd Floor,
Santhome,
Chennai – 600 004

From

The Employees' Provident Fund Organisation,
Regional Office,
Sri Venni Commercial Complex,
101, 100 Feet Road,
Cholan Nagar,
Puducherry - 605 004.

Subject: Submission of proof of claim in respect of the liquidation of M/s Azimuth Software India Private Limited under Insolvency and Bankruptcy Code, 2016.

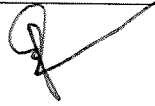
Madam/Sir,

I, R. SARAVANAKUMAR, ASSISTANT PROVIDENT FUND COMMISSIONER, EPFO, REGIONAL OFFICE, PUDUCHERRY, hereby submits this proof of claim in respect of the liquidation in the case of M/s Azimuth Software India Private Limited (EPF Code No PC/1130). The details for the same are set out below:

PARTICULARS		
1.	<p>NAME OF OTHER STAKEHOLDER</p> <p>(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)</p>	<p>Central Board of Trustees, Employees' Provident Fund Organisation.</p> <p>Does not arise since EPFO is a Statutory Body under the Ministry of Labour & Employment.</p>
2.	<p>ADDRESS AND EMAIL ADDRESS OF OTHER STAKEHOLDER FOR CORRESPONDENCE</p>	<p>The Employees' Provident Fund Organisation, Regional Office, Sri Venni Commercial Complex, # 101, 100 Feet Road, Cholan Nagar, Puducherry-605 004. ro.puducherry@epfindia.gov.in</p>

PARTICULARS

3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST AS AT LIQUIDATION COMMENCEMENT AND DETAILS OF NATURE OF CLAIM	Contributions and Administrative charges u/s 7A for the period 12/2017 to 10/2018, Penal damages u/s 14B and Interest u/s 7Q of EPF & MP Act 1952 for the belated remittances made amounting to Rs 30,76,423/-. Details as below:			
	S I. N O	Dues	Period	Amount (in Rs.)	Supporting Documents through which the Demand/ Claim is Substantiated
1	Dues of Provident Fund	12/2017 to 10/2018	5,143/-	Balance dues to be paid out of the dues assessed u/s 7A Order dated 17/10/2019	
2	Damages u/s 14B	10/2016 to 03/2019	1,55,002/-	Order u/s 14B dated 15.10.2019	
		08/2019 to 03/2021	19,63,883/-	Order u/s 14B dated 31.05.2022	
		12/2017 to 10/2018	4852/-	Provisional dues Payable u/s 14B for the Balance amount of Rs.5,143/- enumerated in S.No.1	
3	Interest u/s 7Q	10/2016 to 03/2019	74,816/-	Order u/s 7Q dated 15.10.2019	
		08/2019 to 03/2021	8,70,398/-	Order u/s 7Q dated 31.05.2022	
		12/2017 to 10/2018	2,329/-	Provisional dues Payable u/s 7Q for the Balance amount of Rs.5,143/- enumerated in S.No.1	
	Total		30,76,423/-		
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Proceedings dated 17.10.2019, 15.10.2019, 31.05.2022, issued u/s 7A, 14B and 7Q enclosed as Annexures and work sheet generated for dues payable u/s 14B and 7Q for Rs 4852/- & Rs 2329 respectively.			
5.	DETAILS OF HOW AND WHEN CLAIM AROSE	Demand arose due to non remittance and belated remittances of statutory dues under EPF & MP Act,1952 and Schemes framed under it.			
6.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OTHER STAKEHOLDER WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE			
7.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NOT APPLICABLE			

PARTICULARS		
8.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NOT APPLICABLE
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OTHER STAKEHOLDER'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Through Demand Draft in favour of Regional PF Commissioner Payable at Puducherry.
10.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) TNPDY/PC/1130/Comp/DIV-I/7A ORDER/2019 dated 17.10.2019 (ii) NO.TN/PDY/RO/PDC/PC/1130/Enf-1/PROC/2019/2019 (Damages) dated 15.10.2019 (iii) NO.TN/PDY/RO/PDC/PC/1130/PROC/2018 (Interest) dated 15.10.2019 (iv) NO.TB/PDY/PDC/PC/1130/PDC/PROC/2022 dated 31.05.2022 (v) NO.TB/PDY/PDC/PC/1130/PROC/2022 dated 31.05.2022 (vi) Work Sheet generated tentatively for the belated remittances of Rs 5,143/-, taking the date of remittance as the Liquidation Commencement date i.e. 22.07.2022.
Signature of Recovery Officer, EPFO, Puducherry.		 सरवना कुमार .आर / SARAVANA KUMAR .R सहायक श.नि. आयुक्त / Assistant P.F. Commissioner क.श.नि.स. क्षेत्र, का. पुदुच्चेरी / EPFO, RO, Puducherry (श्रम एवं रोजगार मंत्रालय, भारत सरकार) (Ministry of Labour & Emp. Govt.)
Name in BLOCK LETTERS	SARAVANA KUMAR R	
Position with or in relation to creditor	ASSISTANT PROVIDENT FUND COMMISSIONER	
Address of person signing	The Employees' Provident Fund Organisation, Regional Office, Sri Venni Commercial Complex, # 101, 100 Feet Road, Cholan Nagar, Puducherry-605 004.	

DECLARATION

I, SARAVANA KUMAR .R, ASSISTANT PROVIDENT FUND COMMISSIONER, currently residing at, The Employees' Provident Fund Organisation, Regional Office, Sri Venni Commercial Complex, No 101, 100 Feet Road, Cholan Nagar, Puducherry-605 004, do hereby declare and state as follows:-

1. The above named corporate debtor was, at the liquidation commencement date, that is, the 22nd day of July 2022, and still is, justly and truly indebted to me in the sum of Rs 30,76,423/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

(i) TNPDY/PC/1130/Comp/DIV-I/7A ORDER/2019 dated 17.10.2019

(ii) NO.TN/PDY/RO/PDC/PC/1130/Enf-1/PROC/2019/2019 (Damages) dated 15.10.2019

(iii) NO.TN/PDY/RO/PDC/PC/1130/PROC/2018 (Interest) dated 15.10.2019

(iv) NO.TB/PDY/PDC/PC/1130/PDC/PROC/2022 dated 31.05.2022

(v) NO.TB/PDY/PDC/PC/1130/PROC/2022 dated 31.05.2022

(vi) Work Sheet generated for the belated remittances of Rs 5,143/-, taking the date of remittance as the Liquidation Commencement date i.e. 22.07.2022.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Solemnly, affirmed at Puducherry on this 30th day, of September 2022

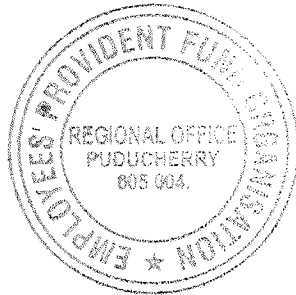
(Deponent's Signature)

सरवना कुमार .आर / SARAVANA KUMAR .R
सहयक भ.नि. आयुक्त / Assistant P.F. Commissioner
क.भ.नि.स. क्षे. का., पुदुच्चेरी / EPFO, RO, Puducherry
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
(Ministry of Labour & Emp. Govt. of India)

VERIFICATION

I, SARAVANA KUMAR .R, ASSISTANT PROVIDENT FUND COMMISSIONER, the Deponent herein above, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Puducherry on this 30th day of September, 2022.



(Deponent's Signature)

सरवना कुमार .आर / SARAVANA KUMAR .R
सहयक भ.नि. आयुक्त / Assistant P.F. Commissioner
क.भ.नि.स. क्षे. का., पुदुच्चेरी / EPFO, RO, Puducherry
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
(Ministry of Labour & Emp. Govt. of India)